

SHRI SOMNATH CHATTERJEE : Under rule 388, I move that the Question Hour be suspended ...*(Interruptions)*

I beg to move :

"That the relevant rule relating to the Question Hour, namely Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha, be suspended."

MR. SPEAKER : The question is :

"That the relevant rule relating to the Question Hour, namely Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha, be suspended."

The motion was adopted.

MR. SPEAKER : So, the Question Hour is suspended. The Prime Minister will move the Bill.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

TV Serials

*562. SHRIMATI CHHABILA ARVIND NETAM :
DR. T. SUBBARAMI REDDY :

Will the Minister of INFORMATION & BROADCASTING be pleased to state :

(a) the number of serials/programmes being telecast on Doordarshan for the last one or more than one year;

(b) whether some producers have established their monopoly in Doordarshan;

(c) the categories of programmes produced by Doordarshan through outsiders;

(d) whether some irregularities have come to the notice in granting approval of serials by Doordarshan resulting in loss of crores of rupees;

(e) if so, the details thereof and the reasons therefor;

(f) whether the Government propose to revise the guidelines for approval of serials;

(g) if so, the details thereof;

(h) whether the Government also propose to set-up 'Doordarshan all Party MPs Advisory Council' to control the unrestricted approval of TV programmes; and

(i) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Information is being collected from the Kendras in the country and will be laid on the table of the House.

(b) No, Sir.

(c) Doordarshan commissions programmes to outside producers in various formats which include telefilms, serials, feature films, documentaries, news features, field based programmes, interviews etc.

(d) Such complaints are received at various kendras and the Directorate General, Doordarshan from time to time. Complaints of a serious nature and indicative of gross procedural irregularities are enquired into departmentally and the matter referred to the Central Bureau of Investigation (CBI) whenever warranted.

(e) During the last three years six such complaints were received out of which two have been investigated by CBI. In one case the CBI has launched prosecution proceedings against the concerned officer while in another its investigations are still on. In the remaining four cases departmental enquiry is in progress.

(f) to (h) There is no such proposal at present.

(i) Does not arise.

Decanalisation of Sugar Export

*563. JUSTICE GUMAN MAL LODHA :
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have decided to decanalise the sugar export;

(b) if so, the details thereof;

(c) whether the Government have thought about the impact of decanalising of export on the demand and supply balance in the domestic market before taking such decision;

(d) if so, the details thereof;

(e) whether the Indian Sugar and General Industry Export-Import Corporation Limited (ISGEIC) has opposed the above decision; and

(f) if so, the details of objections raised by the ISGEIC?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) Yes, Sir.

(b) The Government is of the view that decanalisation of export would provide the needed incentive to sugar manufacturing units to produce good quality sugar and earn their place in the International export market.

(c) Yes, Sir.

(d) Export of only surplus quantity of sugar would be notified after ensuring that adequate quantities are available for domestic market.

(e) and (f) The Indian Sugar and General Industry Export Import Corporation Ltd. (ISGEIC) have not as yet